

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2868
ANSWERED ON:10.08.2000
PAYMENT OF CLAIMS BY RAILWAYS
RAMAKANT YADAV

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are responsible for payment of claims for the goods booked in open wagons under section 104 and for the goods booked in covered wagons under section 93, 99 and 21 (B) of Railway Act, 1989;
- (b) if so, whether railway claim offices would be making payments against the claims booked at the risk of railways in future;
- (c) whether Varanasi claim office of Northern Railway has decided to withdraw the appeal cases of claims filed in the Allahabad and Lucknow benches of Hon`ble High Court after review; and
- (d) if so, the details of cases withdrawn by the Varanasi claim office of Northern Railway during January 1, 2000 to June 30, 2000?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

- (a) & (b) Yes, Sir. Whenever goods are carried in open wagons with the consent of the consignors, responsibility of the railway administration for destruction, damage or deterioration of goods shall be one half of the amount ordinarily admissible. Compensation claims arising out of loss, destruction, damage, deterioration or non-delivery of a booked consignment in covered wagons are carefully verified by the Railways before the claim is settled under the provisions of the Railways Act, 1989.
- c) No, Sir.
- d) Does not arise.